

OA 59/06  
Dated : 8.01.2010

Shri A.K. Sinha, Id. counsel for the applicant.  
None for the respondents.

The Tribunal vide its order dated 22.5.2008 had observed that the reply filed by the respondents does not answer the crucial question of his non selection.. No supplementary reply is filed as yet. In case supplementary reply is not filed by the next date, the Respondent No.3 will depute a responsible officer along with the file to answer the query of the Tribunal. The reply must indicate the marks obtained by the applicant in the written test as well as viva – voce and the break up marks in viva-voce. List this case under the same heading on 2.3.2010. (copy of the order has been sent to the concerned officer)

[Shankar Prasad] M[A]

[Anwar Ahmad] M[J]

mps.

True Copy

certified that this is a true copy of the document/order  
MAPT No. 59/06 and that all the entries  
therein are correct and true  
dated this 21st Jan 2010

31/1/10  
Section Officer (J)  
Central Administrative Tribunal  
Patna Bench, Patna